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Uttarakhand HC

Case No: Writ Petition Miscellaneous Single No. 3474 Of 2025

Sadhna Agarwal And Ors.

APPELLANT

۷s

Sunil Kumar Agarwal

RESPONDENT

Date of Decision: Dec. 16, 2025

Acts Referred:

• Constitution Of India, 1950 - Article 227

Hon'ble Judges: Pankaj Purohit, J

Bench: Single Bench

Advocate: Siddharth Jain **Final Decision:** Dismissed

Judgement

Pankaj Purohit, J

- 1. By means of the present writ petition under Article 227 of the Constitution of India, petitioners-plaintiffs have sought the indulgence of this Court for a direction to learned Civil Judge (Sr. Div.), Almora, to decide the Suit No.07 of 2025 **Sadhna Agarwal and Ors. Vs. Sunil Kumar Agarwal**, pending before it, expeditiously within a period prescribed by this Court.
- 2. It is the main contention of the learned counsel for petitioners-plaintiffs annexing the order-sheet of the aforesaid Suit that so far eight adjournments have been taken by respondent-defendant for filing of the written statement and respondent-defendant is deliberately causing delay for the reason that the said Suit is filed by the petitioners-plaintiffs for partition.
- 3. Having heard learned counsel for petitioners-plaintiffs, this Court is of the view that since the Suit is filed in the year 2025 itself and written statement has yet not been filed by the respondent-defendant, no case is made out to interfere in the matter, rather, the petitioners-plaintiffs can seek the remedy available against the respondent-defendant for closure of his opportunity to file written statement before

the Court of law.

- 4. In view of the above, this Court doesnt want to interfere exercising its supervisory jurisdiction under Article 227 of the Constitution of India.
- 5. Accordingly, the present writ petition fails and is dismissed **in-limine**.